

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

RA NO. 73/2001

IN

OA 1025/1996

Now Delhi this 22nd Feb. 2001

Hon'ble Shri Justice V. Rajagopala Reddy, VC(J)
Hon'ble Shri Govindan S. Tampi, Member(A)

(22)

Government of NCT and Others : Applicant.

Versus

Janardhan Sharma. Respondent.

O R D E R (BY CIRCULATION)

This R.A. No. 73/2001 and MA 293/2001 have been filed seeking recall and review of the decision of the Tribunal dated 2.8.2000 in OA 1015/1996.

2. MA 293/2000 is filed for condonation of delay. The same is allowed.

3. In this case the order is sought to be reviewed with reference to para 6 which reads as below:

"During the course of the arguments the learned counsel for the respondents also brought to our notice that a scheme is being introduced for filling up the specifically sanctioned posts for the above work and that conditions have also been prescribed for that purpose. We would, therefore, advise the respondents to consider the case of the applicants in this case if they fulfil the conditions prescribed in the Scheme."

4. Now the applicant seeks to have the order reviewed on the premise that the respondent counsel had not expressed the points clearly. This oral order was pronounced in the open court when the counsel of both the parties were present. During the pronouncement of the order it was not indicated

that any point got missed. That being the case the plea now being made by the review applicant that the counsel could not express properly cannot be accepted as a reason for re-opening the case.

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5. The Review application is rejected in circulation as being no merit.

(Govindan S. Tampi)
Member (A)
Patwal/

(Shri V. Rajagopala Reddy)
Vice Chairman (J)

Comptroller